



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ३(३)]

मंगळवार, जानेवारी २५, २०२२/माघ ५, शके १९४३

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असाधारण क्रमांक १२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Second Amendment) Act, 2021 (Maharashtra Act No. XIV of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XIV OF 2022.

(First published, after having received the assent of the Governor in the
“*Maharashtra Government Gazette*”, on the 25th January 2022).

An Act further to amend the Maharashtra Public Universities
Act, 2016.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that
circumstances existed which rendered it necessary for him to take
immediate action further to amend the Maharashtra Public Universities
Act, 2016, for the purposes hereinafter appearing ; and, therefore,
promulgated the Maharashtra Public Universities (Amendment) Ordinance,
2021, on the 6th October 2021 ;

VIII of
2021.

AND WHEREAS it is expedient to replace the said Ordinance by an
Act of the State Legislature ; it is hereby enacted in the Seventy-second
Year of the Republic of India as follows :—

(१)

Short title and
commence-
ment.

1. (1) This Act may be called the Maharashtra Public Universities (Second Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 6th October 2021.

Amendment of
section 109 of
Mah. VI of
2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as "the principal Act"),—

(1) in sub-section (3), in clause (d), for third proviso, the following proviso shall be substituted, namely :—

“Provided further that, with a view to extend the date of making an application for opening a new college or institution of higher learning, scrutiny of application by Board of Deans and forwarding with the approval of the Management Council to the State Government and grant of a Letter of Intent by the State Government, for the academic year 2021-2022, the day or dates referred to in clauses (a), (c) and (d) of sub-section (3), as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :—

Clauses	Day or date provided in existing provision	Day or date provided for academic year 2022-23
(1)	(2)	(3)
(a)	before the last day of September of the year preceding the year in which the Letter of Intent is sought.	on or before 31st October 2021.
(c)	on or before 30th November of the year in which such application is received by the University.	on or before 31st December 2021.
(d)	on or before 31st January of the immediately following year.	on or before 28th February 2022.”;

(2) in sub-section (4), in clause (a), for the existing proviso, the following proviso shall be substituted, namely :—

“Provided that, the management seeking permission to start a new course of study, subject, faculty, additional division or satellite center from academic year 2022-23, may apply to the Registrar on or before the 31st October 2021.”.

Mah. Ord.
VIII of
2021.

3. (1) The Maharashtra Public Universities (Amendment) Ordinance, 2021, is hereby repealed.

Repeal of Mah.
Ord. VIII of
2021 and
saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.